

Central Administrative Tribunal  
Principal Bench: New Delhi

C.P. 291/2000 In  
O.A. 251/99

(2)

New Delhi this the 10th day of August, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri V.K. Majotra, Member (A)

Shri Sanjay Kumar  
S/o Shri Karan Singh,  
R/o 275, Village Pritampura,  
Delhi-110034.

...Petitioner  
(By Advocate: Shri T.C. Aggarwal)

Versus

Shri Vigyan Prakash  
Chief Engineer, North Zone,  
All India Radio, Akashwani &  
Doordarshan, Jamnagar House  
Hutments, Shahjahan Road,  
New Delhi-110001.

..Contemnor/Respondent

ORDER (Oral)

By Smt. Lakshmi Swaminathan, Member (J)

We have heard Shri T.C. Aggarwal learned counsel for the petitioner. He has drawn our attention to the averments made in paragraph-4 of Contempt Petition No. 291/2000 and to a letter dated 2.6.2000 issued by the respondents on the subject of 'Interview for the post of Peons' (Annexure P-2). According to him, these show that the respondents have committed contempt of the Tribunal's order not to engage fresh casual labourers and he has prayed that notice may be issued to the respondents as to why they should not be punished for alleged contempt.

2. We have carefully considered the pleadings and submissions made by the learned counsel in C.P. 291/2000. We are unable to agree with the

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contentions of the learned counsel that any prima-facie case of contempt has been made out against the respondent to warrant issuance of notice in the present C.P. In the result C.P. 291/2000 is rejected.

V.K. Majotra

(V.K. Majotra)  
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)  
Member (J)

cc.